

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK  
O. A. No. 260/00518 OF 2016  
Cuttack, this the 1<sup>st</sup> day of August, 2016

CORAM  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C. MISRA, MEMBER(A)**

Sri Narendranath Mohanty, aged about 62 years, S/o Late Narayan Mohanty of  
Vill. Santhoshapur, P.O. Velora, P.S, Basta, Dist-Balasore.

.....Applicant

By the Advocate(s)-M/s. A.S. Nandy, B. Bal

-Versus-

**Union of India, represented through**

1. General Manager, Eastern Railway, Garden Reach, Kolkata(W.B)
2. Divisional Railway Manager(P),Eastern Railway, Sealdah, Kolkata-14(W.B.).
3. Sr. Divisional Personal Officer, Eastern Railway, Sealdah, Kolkata-14(W.B.).
4. C.D.O. (D.M. Engineering), Eastern Railway, C& W. Department, Sealdah, Kolkata,(W.B.)

.....Respondents

By the Advocate(s)- Mr. T. Rath.

**O R D E R(Oral)**

**A.K.PATNAIK, MEMBER (J):**

Heard Mr. A.S. Nandy, Ld. Counsel appearing for the applicant and Mr. T. Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 praying for the following reliefs:

“(i) The Respondents be directed to give the applicant all service benefits during his service period and after retirement, his retiral benefits, after being supplied the Pension Papers by considering the representations of the applicant;”

3. Mr. Nandy, Ld. Counsel submitted that due to non- consideration of the case of the applicant for the aforesaid relief, he submitted a representation dated 16.05.2013 followed by two reminders made on 10.12.2013 and 04.06.2014 (Annexure-A/5 series) to Respondent Nos. 3 & 2 respectively but till date no communication has been made to him for which he has moved this Tribunal in this present O.A. with the aforesaid prayers.

*A.S.*

4. Mr. Rath submitted that as the applicant himself admits that he remained absent from 2001 to 2012 and only after retirement has made the representation, therefore, the development as on date, if any, is not known.

5. Since the representations submitted by the applicant are stated to be pending with Respondent Nos.2 & 3, without keeping the matter pending we dispose of this O.A at the stage of admission itself by directing Respondent Nos.2 & 3 to consider the representations of the applicant vide Annexure-A/5 series if the same are still pending before them, as per the extant Rules and communicate the result thereof to the applicant by way of a reasoned and speaking order within a period of 06 (six) months from the date of receipt of a copy of this order. Though we have not expressed any opinion on the merit of the matter, the points so raised in representations are kept open for the authorities to consider as per Rules. We hope and trust, if, after such consideration it is found that the applicant is entitled to the relief claimed by him then the same may be extended to him within a further period of 06 (six) months from such consideration. However, it is made clear that if in the meantime, the said representations have already been disposed of then the result of the same be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

6. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

7. On the prayer made by Mr. A.S. Nandy, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos.2, 3 & 4 by Speed Post for which he undertakes to file the postal requisites by 08.08.2016.

(R.C.MISRA)  
MEMBER (A)

  
(A.K.PATNAIK)  
MEMBER(J)